

However, such a prayer is vehemently objected to by Mr S. Sen, learned Advocate for the applicant.

3. The conduct of the non-applicants/petitioners is not at all satisfactory. However, having regard to the problems faced by the learned Advocate for the non-applicants, I order the matter to be listed on 24.07.2018 for arguments from the side of the non-applicants/petitioners.

4. This Bench, by its order, rendered on the last occasion, had noted that this Bench is under an obligation to return the original share certificates to the Hon'ble Calcutta High Court as early as possible. However, it is seen that the original share certificates have not yet been sent to the Registry of Hon'ble Calcutta High Court. Therefore, the Registry is directed to send the original share certificates to the Registry of the Hon'ble Calcutta High Court immediately through a Special Messenger.

T.P. No.02/2016(C.P.No.05/2010) & I.A.No.42/2017

13. In view of the order passed in I.A.No.33/2017, all these cases are ordered to be posted on 24.07.2018.

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Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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